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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 1406-OE-1994

DATE OF ORDER: - 1st August, 1997

BETWEEN:

Smt. MEENAKSHI

.. APPLICANT

AND

1. The Secretary,
Ministry of Welfare, Govt. of India,
Sastri Bhavan, New Delhi-110001,

2. The Principal,
School for Partially Deaf and Dumb,
Yakutpura, Hyderabad.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr. K. SATYANARAYANA

COUNSEL FOR THE RESPONDENTS: Mr. NR DEVARAJ, Sr. CGSC

CORAM:

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

None for the applicant. Heard Shri W. Satyanarayana for Shri N.R. Devaraj, learned standing counsel for the respondents.

2. This OA is filed for a direction to the respondents to fix the pay scale of the applicant at Rs.440-750 on par with the scales of pay of the Academic Teachers working in similarly placed institutions such as

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Model School for Mentally Deficient Children, New Delhi and
(3) School for Blind Children, Dehradun and grant the
difference of pay scale and further direct the respondents
to pay arrears of payment accordingly from 1.1.73 and also
grant subsequent enhancement after the 4th Pay Commission.

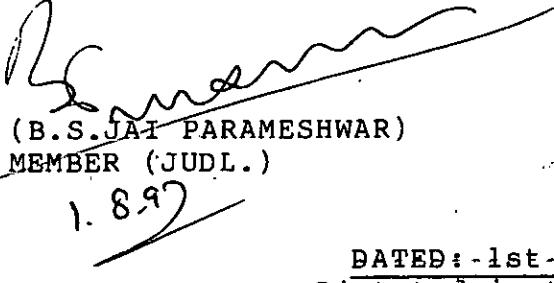
3. When the OA was taken up for consideration today, Mr.W.Satyanarayana for respondents produced a letter from the Director, National Institute for Mentally Handicapped bearing No.NIMH/CC/95/14194 dated 2.3.1995 addressed to him in regard to this OA. The Director had enclosed a letter of the applicant in this OA addressed to her counsel for closing this case as she may not get much benefit by allowing this OA as she has only three years of service. Her letter addressed to her counsel : - - - - - view of the above letter, the learned counsel for the respondents submits that this OA may be closed or dismissed as not pressed.

4. In view of the letter of the applicant dated 25.2.95 addressed to her counsel which was forwarded to the respondent by his letter dated 2.3.95, we are of the opinion that the OA may be dismissed as not pressed. The above view of ours is also strengthened because of the non appearance of the applicant when the OA was called for hearing.

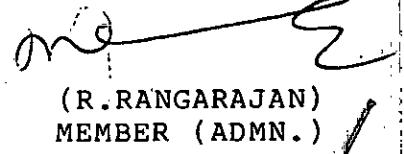
5. In view of the above facts and circumstances of the case, the OA is dismissed as not pressed. No order as to costs. (The letter of the Director of the National Institute for the Mentally Handicapped bearing

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No. NIMH/CC/95/14194 dated 2.3.95 and the letter of the applicant addressed to her counsel dated 25.2.95 are taken on record).


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

1.8.97


(R. RANGARAJAN)
MEMBER (ADMN.)


D. R. Gopalan

DATED:- 1st August, 1997
Dictated in the open court.

vsn

22/8/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED:

1-8-97

ORDER/JUDGEMENT

M.A. 2

O.A. NO.

1406/94

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

